

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-46(PB)/2018

Oriental Bank of Commerce
Vs
M/s. Allied Strips Ltd. & Ors.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

**Mr. Pankaj Bhagat, Advocate for the
Intervener**

For the Respondent(s):-

**Mr. Milan Singh, Mr. Kunal Godhwani,
Advocates**

ORDER

This is an application with a prayer to entertain and consider the applicant to intervene as it is pleaded that the applicant is a necessary party. C.P. No. (IB)-46(PB)/2018 was heard and the order stands reserved on 07.02.2018. The application shall be disposed of with the main case. The same be added with the file of reserved order.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)